# BEFORE THE HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH, CHIEF JUSTICE (ACTING) (WP)(C)No. (SH) 23/2013

### 16.09.2013

Further 2 (two) weeks time is granted for filing affidavit-in-opposition on behalf of respondent No. 3.

List this case on 07.10.2013.

CHIEF JUSTICE (ACTING)

# BEFORE THE HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH, CHIEF JUSTICE (ACTING) (WP)(C)No. (SH) 44/2013

### 16.09.2013

As prayed for by the learned counsel appearing for the petitioner, further 2 (two) weeks time is granted for filing rejoinder affidavit.

List this case on 07.10.2013.

CHIEF JUSTICE (ACTING)

# BEFORE THE HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH, CHIEF JUSTICE (ACTING) (WP)(C)No. (SH) 72/2013

### 16.09.2013

As prayed for by the learned counsel appearing for all the respondents, further 4 (four) weeks time is granted for filing affidavit-in-opposition.

List this case on 18.10.2013.

CHIEF JUSTICE (ACTING)

# BEFORE THE HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH, CHIEF JUSTICE (ACTING) (WP)(C)No. (SH) 73/2013

### 16.09.2013

Respondents had filed affidavit-in-opposition.

Learned counsel appearing for the petitioner prays for 3 (three) weeks time for filing rejoinder affidavit.

Prayer is granted.

List this case on 07.10.2013.

CHIEF JUSTICE (ACTING)

#### COMPET(C) [SH] 5 of 2013

### 16.09.2013

Mr. T.C.Chutia, learned counsel who entered appearance on behalf of respondent No.2 prays for 4(four) weeks' time for filing affidavit-in-opposition.

Mr. N.Mozika, learned counsel appearing for the petitioner prays for one week's time to ascertain the correct address of the respondent No. 1 and 3.

Prayer is granted.

Await service report for respondent No. 4, 5, 6 and 7.

List this case after 4(four) weeks (18-10-2013).

CHIEF JUSTICE (ACTING)

### COMPET [SH] 6 of 2013

### 16.09.2013

As prayed for by the learned counsel appearing for the petitioner, 4(four) weeks' time is granted for filing rejoinder affidavit.

List this case after 4(four) weeks (18-10-2013).

CHIEF JUSTICE (ACTING)

#### Cont.Cas(C)[SH] 28 of 2013

### 16.09.2013

Heard Mr. H.L Shangreiso, learned counsel appearing for the petitioner and also perused the Judgment and Order of this Court dated 16-5-2013 in WP(C) No. [SH] 108 of 2013.

Issue notice to show cause as to why contempt proceedings should not be initiated as prayed for, returnable within 3(three) weeks.

Petitioner is to take steps for service of notice to respondent No. 1 and 2 by Registered Post with AD within 5 (five) days.

List this case after 3(three) weeks (7-10-2013).

CHIEF JUSTICE (ACTING)

Cont.Cas(C) [SH] 36 of 2012

16.09.2013

As prayer for by the learned counsel appearing for the respondents, list this case as a fixed item on 3-10-2013.

CHIEF JUSTICE (ACTING)

### CRP [SH] 16 of 2013

### 16.09.2013

Respondent No.1 had filed affidavit-in-opposition.

Office note dated 20-6-2013 indicates that AD card for service of notice to respondent No. 2 had been received. However, none appears for the respondent No.2 without showing any cause.

List this case for hearing on 8-10-2013.

CHIEF JUSTICE (ACTING)

### CRP [SH] 22 of 2013

### 16.09.2013

The learned counsel appearing for the petitioner prays for allowing him to take necessary steps as the learned counsel for the respondent No. 2 had apprised this Court that the respondent No. 2 had died in 2002.

Prayer is granted.

List this case after 2(two) weeks (30-9-2013).

CHIEF JUSTICE (ACTING)

### CRP [SH] 12 of 2013

### 16.09.2013

As prayed for by the learned counsel appearing for the respondent, list this case on 24-9-2013.

CHIEF JUSTICE (ACTING)

### FAO [SH] 1 of 2013

### 16.09.2013

List this case on Thursday (19-9-2013) along with the affidavit filed by the petitioner for taking steps for substituted service on respondent No.2 .

CHIEF JUSTICE (ACTING)

Review Pet. [SH] 11 of 2013

16.09.2013

Miss R.Dutta, learned counsel who entered appearance for respondent No. 2 prays for 2(two) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

So far as respondent No. 3 and 4 is concerned, petitioner is to take steps for service of notice to them by registered post with AD within 5(five) days.

List this case after 4(four) weeks (18-10-2013).

CHIEF JUSTICE (ACTING)

Review Pet. [SH] 3 of 2012

16.09.2013

As prayed for by Mr. S.C.Shyam, learned Sr. counsel, 2(two) weeks' time is granted for making alternative arrangement for the respondents.

List this case after 2(two) weeks (30-9-2013)

CHIEF JUSTICE (ACTING)